



2026:AHC:17235

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 88 of 2026

Smt Krishna Kumari

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dwijendra Prasad,	Pradyumna Kumar
Counsel for Respondent(s)	:	Avinash Chandra	Srivastava, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Mr. Rajesh Kumar Tiwari, learned Additional Chief Standing Counsel for the State-respondents and Mr. Avinash Chandra Srivastava, learned counsel for gaon sabha.

2.The instant writ petition has been filed for the following relief:

“(i) Issue a writ, order or direction in nature of mandamus directing to Respondent no. 2 Board of Revenue Circuit Court-2 Agra, to decide the revision no. 51 of 2024 (Computerized case no. AG2024011490051) under section 210 of U.P. Revenue Code 2006, filed by respondent no. 6 to 10 otherwise the Petitioner within Stipulated time fixed by this Hon'ble Court deem fit under the facts of the case.”

3. Learned counsel for the petitioner submitted that the aforementioned revision filed by respondent Nos. 6 to 10 arising out of proceeding under Section 38 (2) of U.P. Revenue Code, 2006 is pending before respondent No.2-Board of Revenue since 5.3.2024. He further placed the order sheet of the pending proceeding, which has been annexed as Annexure No.3 to the writ petition, in order to demonstrate that the matter is not proceeding expeditiously.

4. Considering the entire facts and circumstances of the case, **the**

instant writ petition is finally disposed of directing respondent No.2-Board of Revenue to decide the aforementioned pending revision in accordance with law expeditiously preferably within a period of three months from the date of production of certified copy of this order before him after affording opportunity of hearing to the parties.

January 22, 2026

PS*

(Chandra Kumar Rai,J.)